

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.2197/2022
(Arising out of impugned final judgment and order dated 09-12-2021
in WPMD No. 21615/2021 passed by the High Court of Judicature at
Madras At Madurai)

HINDU DHARMA PARISHAD

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ANR.
(FOR ADMISSION and I.R.)

Respondent(s)

Date : 30-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. C.R. Jaya Sukin, Adv.
Baby Devi Bonia, Adv.
Mr. Praveen Kumar L, Adv.
Divya Shukla, Adv.
Mr. Rahul Kumar, Adv.
Ms. Manisha, Adv.
Mr. Narender Kumar Verma, AOR

For Respondent(s) Mr. Jaideep Gupta, Sr. Adv.
Mr. D.Kumanan, AOR
Mrs. Deepa S., Adv.
Mr. Sheikh F. Kalia, Adv.
Ms. Racheeta Chawla, Adv.
Ms. Divya Singh, Adv.
Ms. Manicka S. Priya, Adv.
Ms. Bano Deswal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after four weeks to enable the respondents to bring
on record the information with regard to the number of temples in
which the process has been fully completed, the number of temples
in which the process is underway and also the list of temples for
which the respondents may take some extra time to complete the
process.

(RAJNI MUKHI)
COURT MASTER (SH)(DIPTI KHURANA)
ASSISTANT REGISTRAR